

Anti-Corruption Bureau, CBI, Kolkata, has initiated prosecution against Shri Rajesh Pratap Singh, and filed two charge sheets against him before the Hon'ble Special Judge, CBI Court, Alipore, Kolkata.

#### **Target of cyber hackers**

†229. DR. YOGENDRA P. TRIVEDI: Will the Minister of FINANCE be pleased to state:

- (a) whether cyber hackers are now targeting the financial institutions and the banks of our country after hacking European financial institutions;
- (b) if so, whether Government has been paying attention upon this matter to tackle it;
- (c) if not, the reasons therefor; and
- (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) Reserve Bank of India has issued guidelines on 14.06.2001 on Internet banking in India focusing on (i) technology and security issues (ii) legal issues and (iii) regulatory and supervisory issues. The Financial Institutions and Banks have their Information Security Policy which caters to the cyber security system including threat from the cyber hackers. They also engage the experts in the field of cyber security who regularly monitor such threats/attacks. No specific instance of cyber hacker targeting the FIs and banks has come to light.

#### **NBFCs mechanism of interest rate**

230. SHRI AVINASH PANDE: Will the Minister of FINANCE be pleased to state:

- (a) whether data regarding total credit doled out by Non Banking Financial Companies (NBFCs) available with Government, if so, the details for last three years, sector-wise;
- (b) the mechanism of interest rate determination by NBFCs, the details thereof; and
- (c) whether it is a fact that in certain cases, the effective interest rate charged by NBFCs have been found to be as high as 24 per cent, if so, the details thereof?

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† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Details of total credit (loans and advances) of the Non-Banking Financial Companies (NBFCs) for the last three years, as at the end of March, are as under.

(Rs. in crore)		
2010	2011	2012 (provisonal)
4,61,321	5,86,093	7,63,825

(b) and (c) Reserve Bank of India (RBI) has de-regulated the interest rate charged by the NBFCs on loans and advances. However, vide its circular dated 24.03.2007, RBI has advised the NBFCs to lay-out appropriate internal principles and procedures for determining interest rates, processing and other charges. Further, vide its circular dated 02.01.2009, RBI has also advised the NBFCs that the Board of each NBFC to adopt an interest rate policy for determining the rate of interest to be charged on loans and advances taking into account the relevant factors, such as, cost of funds, margin, risk premium, etc.

RBI has also stipulated, vide its circular dated 02.12.2011, an interest cap on individual loans for all Micro Finance Institutions (MFIs) at the rate 26% per annum to be calculated on a reducing balance basis.

#### **Women self help groups**

231. SHRI AVINASH PANDE: Will the Minister of FINANCE be pleased to state:

(a) the number of Women Self Help Groups (SHGs) that have been created with the help of NABARD in the last three years, State-wise;

(b) whether Government has taken steps to ensure backward linkages of these SHGs with technology and credit resources, if so, the details thereof;

(c) whether Government has taken steps to ensure forward linkages of these SHGs with market, if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) Details of State-wise SHGs with outstanding savings bank account at the end of March 2009, March 2010 and March 2011 are given in